

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DURHA VITRAK PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DURHA VITRAK PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	01/08/1986
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Delhi
4.	Corporate Identity Number of corporate debtor	U74140DL1986PTC024992
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 20, Sector A-7 Narela, North West Delhi, Delhi, 110040 febrisjha@gmail.com (As per MCA record)
6.	Insolvency commencement date in respect of corporate debtor	8 November 2019 (As per order of Honorable NCLT Principal Bench Delhi Company Petition No (IB)-470(ND)/2019 dated 8 November 2019, order received on 11 November 2019)
7.	Estimated date of closure of insolvency resolution process	6 May 2020 (180 days from the Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Aishwarya Mohan Gahrana IBBI/IPA-002/IP-N00135/2017-18/10351
9.	Address and e-mail of the interim resolution professional, as registered with the Board	D-74-76, 2nd Floor, BK Dutt Colony, New Delhi, -Delhi, 110003 India aishwaryam_gahrana@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	D-74-76, 2nd Floor, BK Dutt Colony, New Delhi, -Delhi, 110003 India cirp.durha@gmail.com
11.	Last date for submission of claims	25 November 2019 (14 days from date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: As given in Point 10 Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the DURHA VITRAK PRIVATE LIMITED on 8th November 2019.

The creditors of DURHA VITRAK PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 25th November 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 13 November 2019
Place: New Delhi

Aishwarya Mohan Gahrana
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